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CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 2595 of 1993

New Delhi, dated the 3rd January, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri Tej Narain Rajak,
S/o Shri Sukhdev Baitha,
C/o Shri M.P. Rustogi,
S-175-A, Pandav Nagar,
Delhi.

.... APPLICANT

(By Advocate: Shri B.B.Raval)

VERSUS

1. U.O.I. through
the Secretary,
Ministry of Home Affairs,
North Block,
New Delhi.
2. The Director,
Intelligence Bureau,
Ministry of Home Affairs,
North Block,
New Delhi-110001.
3. Shri Shyamal Dutta,
Joint Director,
Intelligence Bureau,
Ministry of Home Affairs,
North Block,
New Delhi.

.... RESPONDENTS

(By Advocate: Shri Madhav Panikar)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Heard.

2. Shri Madhav Panikar, counsel for respondents has stated at the bar that the Respondents do not propose to proceed with the D.E. against the applicant any longer and have decided to drop the charges served upon the applicant, and also to post him back to Patna.

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3. He stated that necessary orders in this regard would be issued within four weeks from the date of a receipt of a copy of this order, but submitted that this decision of the Respondents may not be treated as a precedent.

4. In the light of the above Shri Raval has stated that the applicant does not seek to press the O.A. any further.

4. Under the circumstances this O.A. is disposed of as withdrawn with a direction to the respondents to treat the applicant's suspension period in accordance with rules and pass the appropriate orders in accordance with law thereon within four weeks from the date of receipt of a copy of this order.

No costs.

Lakshmi Swaminathan

Mrs. LAKSHMI SWAMINATHAN)
Member (J)
/GK/

S.R. Adige
(S.R. Adige)
Member (A)